

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHIOA/TATA/CCP NO. 576 19/96

APPLICANT (S)

COUNSEL

VERSUS

RESPONDENT (S)

COUNSEL

Date	Office Report	Orders
	19/3/96	<p>present. Sh. M. Chatterjee Counsel for applicant</p> <p>Heard Case in regard to the land consisting of Ch. P. K. Shyam Dendor Hm. b. chairman &amp; Sh. K. Methi Kumar Hm. b. (AM) order are to be issued</p> <p>RETD AMR PCD-CF</p>

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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No.576/96

NEW DELHI THIS THE 19TH DAY OF MARCH, 1996.

HON'BLE MR.JUSTICE P.K.SHYAMSUNDAR, ACTING CHAIRMAN.  
HON'BLE SHRI K.MUTHUKUMAR, MEMBER(A)

Shri Bimdeshwar Sahni  
S/o Bhola Sahni  
R/o C-38, I.A.R.I.Pusa,  
New Delhi-110012. .... Applicant

(BY ADVOCATE SHRI M.CHOPRA)

vs.

1. Union of India,  
through Secretary,  
Ministry of Agriculture  
Krishi Bhawan  
New Delhi.
2. Indian Council of Agricultural Research  
through its Director General  
Krishi Bhawan  
New Delhi.
3. Indian Agricultural Research Institute  
through its Director, Pusa  
New Delhi.
4. Joint Director(Admn.)  
Indian Agricultural Research Institute  
Pusa, New Delhi. .... Respondents

ORDER(ORAL)

Heard . We find no merit in the OA. Rejected.

  
(K.MUTHUKUMAR)  
MEMBER(A)

  
(P.K.SHYAMSUNDAR)  
ACTING CHAIRMAN

sns